

अध्यक्ष महोदय : जवाब लेना है तो बैठे रहिये । तसल्ली नहीं हागी तो जवाब मैं आप को बता दूंगा ।

Shri Bibudhendra Mishra: There was only one case in Uttar Pradesh. The election of one of the returned candidates has been declared void on the ground that the name of another candidate was wrongly printed on the ballot paper. So far as our knowledge goes, I know of one case, and the attention of the State Government has been drawn to it.

अध्यक्ष महोदय : एक जो ऐसा सवाल उठा था, उस की एह्तियात कर ली गई है । स्टेट गवर्नमेंट की तबज्जह इस ओर दिला दी गई है और कह दिया गया है कि और ज्यादा एह्तियात करें कि ऐसी कोई चीज न उठे ।

श्री रामेश्वरानन्द : आप को तो मैं धन्यवाद देता हूँ । लेकिन वह बिहार के हैं, हिन्दी उन को अच्छी आती है, वह हिन्दी में क्यों नहीं बोलते हैं । इंग्लिस्तान से तो नहीं आये हैं ।

अध्यक्ष महोदय : आर्डर, आर्डर ।

SHORT NOTICE QUESTIONS

12 hrs.

Shooting Ranges

+

S.N. Q. No. 12.	{	Shri Karni Singhji:
		Shri Fatehsinbrao Gaekwad:
		Shri Dhuleshwar Meena:
		Shri Lalit Sen:
		Shri Manabendra Shah:
		Shri N. R. Laskar:
		Shri Iqbal Singh:
		Shri Surjit Singh Majithia:

Will the Minister of **Works, Housing and Rehabilitation** be pleased to state the reasons as to why the sanction for the National Rifle Association of India's shooting ranges has been held up for such a long time?

The Deputy Minister in the Ministry of Works, Housing and Rehabil-

tation (Shri P. S. Naskar): In September, 1962, Government issued sanction for the use of 95.7 acres of land on the Upper Ridge Road, New Delhi, as open ranges by the National Rifle Association of India on a temporary lease for one year, with the stipulation that no structure of any kind, temporary or permanent, would be permitted on the land. The Association made payment and took possession of the land in November, 1962. In July, 1963, the Association sent to the Land and Development Officer copies of the construction plans which they had submitted to the Municipal Corporation of Delhi, and sought his permission to put up certain constructions including club house, sheds etc. on the land. The land in question is shown as green in the Delhi Master Plan and no construction thereon can be made without the specific approval of the Delhi Development Authority. A reference has, therefore, been made to that Authority, and the matter will be decided on getting their recommendations.

Shri Karni Singhji: In view of the fact that building of a National Range will include construction of ranges and buildings, how far is it correct to raise objections and suggest a revision of the agreement after the National Rifle Association of India has taken possession of the land and has been asked to pay Rs. 4,430?

Mr. Speaker: The hon. Member is entering into arguments.

Shri P. S. Naskar: In the original letter giving the sanction for the use of land there was a stipulation that construction of some kind would be permitted there. At that time the Delhi Master Plan was not there. After the Delhi Master Plan came into existence, we had to consult the proper authorities. This area has been declared as "green" and before the Association is permitted to make certain constructions we have to take the approval of the Delhi Development Authority. For your informa-

tion, Sir, I may say that if the House so desires we can have a meeting of all the authorities, the Government representatives and the representatives of the Association to expedite the matter.

Shri Karni Singhji: In the present emergency, is it correct that due to technicalities between one department and another such an important scheme which plans to train two million people be held up?

Mr. Speaker: The hon. Minister proposes to call a meeting of all the authorities concerned to expedite the matter. I think that should satisfy the hon. Member.

Shri Karni Singhji: We raised this question sometime ago and even wrote to the hon. Prime Minister.

Mr. Speaker: The hon. Minister has said that he would call the representatives of all those who are interested as well as the authorities and see that the matter is expedited.

Shri H. N. Mukerjee: In view of certain questions of principle being involved, I think, we are entitled to know from Government why in the time of emergency, when almost all things are done by extra-ordinary methods of expedition, accordance of permission to this kind of thing is withheld for a variety of reasons which are now sought to be smoothed over perhaps because of intervention of the hon. Prime Minister by a suggested conference of different parties.

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): I am sorry to say that the reply given has been completely misunderstood. At one time it was desired that a very small portion of land should be given. Then ultimately it went up to 97 or 100 acres. When this question came up the question of a temporary lease as also of a permanent lease was gone into. It was then suggested that land may be given for a temporary period of

one year. We accept all that. What we are trying to do is that if Delhi is to be developed in accordance with the Master Plan and big areas which have been declared as green have to be built upon then the authorities concerned had to be consulted. That authority happens to be the Ministry of Health. I want to assure the House that I would like to go into this question again along with the Ministry of Health, the members of the Association and the Chief Commissioner, Delhi, and see that the decision is expedited. But even if we wanted to do away with the conditions laid down in the Master Plan, we have to take all those things into consideration. I am prepared to take it up within a month or so. I do not want to delay the matter any longer. But I do not want to give an assurance to the House that after we have considered the matter we will infringe the important factors of the Master Plan. All that has been examined, but I will deal with this matter as sympathetically as possible in view of the emergency and the desirability of having a rifle range.

Minor Irrigation Schemes

***S.N. Q. No. 13. Shri Basappa:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government are aware of the fact that in many of the States, including Mysore, minor irrigation schemes have been held up due to lack of additional funds;

(b) whether he has received any communication from the Chief Minister of Mysore in this respect; and

(c) if so, the steps taken in the matter?

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) Outlay already agreed to during the current year for minor irrigation schemes is more than the actual expenditure incurred by the State Governments in 1961-62 and the anticipated outlay in 1962-63.